

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH

(Virtual Hearing)

PRESENT: SHRI KHETRABASI BISWAL – MEMBER (JUDICIAL)

: SHRI SATYA RANJAN PRASAD – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 15.07.2024 AT 10:30 A.M.

TC/CP. Nos.	CA/IA No.	Section /Rule	Name of Parties
CP(IB)/28/9/AMR/ 2020	Main Case	9 Of IBC	Kapa Srinivasa Rao Vs Tulasi Seeds Pvt Ltd
	IA(IBC)/266/2023 in IA(IBC)/7/2022 & IA(IBC)/382/2022	u/r 11 r/w Rule 40 of NCLT Rules, 2016	M/s. Tulasi Seeds Pvt. Ltd Vs. Mr. Kapa Srinivasa Rao
	IA(IBC)/382/2022	60(5) of IBC	Tulasi Seeds Private Limited (CD) Vs. Kapa Srinivasa Rao (OC)
	IA(IBC)/7/2022	60(5)	Tulasi Seeds Pvt Ltd Vs Kapa Srinivasa Rao

ORDER

Present: Mr. Sumed, Proxy counsel appears on behalf of Counsel for the OC, for the OC, Dr. S.V.Ramakrishna.
Ms. Himangini Sanghi, Ld. Counsel for the CD.

Heard the submissions made by the Ld. Counsel Ms. Himangi Sanghi appearing on behalf of the Corporate Debtor. She states that some settlement talks are going on between the parties and there is a likelihood of out of court settlement of the matter. Seeks three weeks' time to report settlement.

In consideration of the submissions, matter adjourned and 3 weeks' time granted to report settlement.

Both sides to note that if no settlement is reported on the next date of hearing the matter shall be taken up for arguments on merits. List on 14.08.2024 for reporting settlement.

All connected IAs to be tagged along with main CP on the aforesaid date.

Sd/-

**SATYA RANJAN PRASAD
MEMBER (TECHNICAL)**

Sd/-

**KHETRABASI BISWAL
MEMBER (JUDICIAL)**